

Filing of Income-tax and Wealth-tax Returns by Nawab of Rampur-

5016 SHRI ZULFIQUAR ALI KHAN
Will the Minister of FINANCE be pleased to state

(a) whether up-to date returns of income and wealth under the Income Tax Act and Wealth-Tax Act respectively, have been filed by Shri Murtaza Ali Khan, Nawab of Rampur, and

(b) if so, the amount of income and net wealth shown in the Income-Tax and Wealth-Tax returns for the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) Shri Murtaza Ali Khan, the Nawab of Rampur, has filed his returns of income upto and including the assessment year 1970-71. He has however, filed the returns of net wealth only for and upto the assessment year 1969-70

(b)

<i>Income-tax</i>	<i>Assessment years</i>		
	1968-69	1969-70	1970-71
	Rs	Rs	Rs
Income declared	61,517	58,808	54,566
<i>Wealth-tax</i>			
	1967-68	1968-69	1969-70
Net Wealth declared	3,60,059	4,31,720	4,25,947

Filing of Income-tax and Wealth-tax Returns by the Begum of Rampur

5017 SHRI ZULFIQUAR ALI KHAN
Will the Minister of FINANCE be pleased to state

(a) whether up-to-date returns of income and wealth under the Income-Tax Act and Wealth-Tax Act respectively, have been filed by Begum Aftab Zamani of Rampur, and

(b) if so, the amount of income and net wealth shown in the Income-Tax and Wealth-Tax returns for the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) Begum Aftab Zamani of Rampur has filed her returns of income and wealth for and upto the assessment year 1970-71,

(b)

	<i>Assessment years</i>		
	1968-69	1969-70	1970-71
	Rs	Rs	Rs
Income-tax	(Loss) 1,15,991	(Loss) 1,48,574	(Loss) 1,48,805
Net Wealth declared	(—) 4,57,235	(—) 4,86,190	(—) 6,27,509

Arrears of Taxes Against Nawab of Rampur

5018 SHRI ZULFIQUAR ALI KHAN
Will the Minister of FINANCE be pleased to state

(a) the quantum of arrears of demands outstanding against Shri Murtaza Ali Khan,

Nawab of Rampur under the Income-tax Act, Wealth-tax Act, Expenditure-tax Act, Gift-tax Act and the Estate Duty Act,

(b) the period for which the arrear demands have been outstanding and the steps taken for recovery of the tax arrears,